

Mr. Deputy-Speaker: The question is:

shall fix as costs and such authority shall disburse the said amount collected as such to the person."

Page 2—

after line 40, add:

Explanation.—"Employer" shall mean a person, or a partnership, a corporation, a society or an institution between whom and an employee a contract of service, oral or written, subsists, and shall include any successor-in-title to such person, partnership, corporation, society or institution.'

The motion was negatived.

Mr. Deputy-Speaker: The question is:

Page 1, line 11 and wherever it occurs,

for "reinstate" substitute "continue"

The motion was negatived.

Mr. Deputy-Speaker: The question is:

Pages 1 and 2—

for lines 18 to 19 and 1 to 14 respectively, substitute:

"Provided that such person shall not be eligible for his pay and such other allowances as he would have received if he would not have been called up for training:

Provided further that if the employer refuses to continue the services of the person, such authority as may be prescribed under this Act shall collect from the employer as arrears of land revenue the total emoluments that such person would be entitled to receive if his employment would have been continued, along with an amount, which the authority

The motion was negatived.

Mr. Deputy-Speaker: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Amendments made:

(i) Page 1, line 1,

for 'Eighth' substitute 'Ninth'.

(ii) Page 1, line 4,

for '1957' substitute '1958'.

[Sardar Majithia]

Mr. Deputy-Speaker: The question is:

"That clause 1, as amended, the Enacting Formula, as amended, and the Title stand part of the Bill."

The motion was adopted.

Clause 1, as amended, the Enacting Formula, as amended, and the Title were added to the Bill.

Sardar Majithia: I beg to move:

"That the Bill, as amended, be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

DEMANDS* FOR SUPPLEMENTARY GRANTS, 1957-58

Mr. Deputy-Speaker: The House will now take up the Supplementary Demands for Grants for expenditure of the Central Government (excluding railways) in 1957-58 presented on

*Moved with the recommendation of the President.

11th February, 1958. 4 hours are available for discussion and voting on these Demands. There are 11 Ministries, and 35 votable and 10 charged Demands involved. There are also 53 cut motions tabled to 21 Demands.

May I know how we should apportion the time between the various Demands? After the discussion on all the Demands is over, I will put the cut motions and all the Demands together to the vote of the House.

The Demands in respect of which hon. Members have concentrated their attention and sent in a large number of cut motions are Demands Nos. 2, 46, 117, 83 and 126. I suppose hon. Members want to direct their attention particularly to these Demands. Then, my further request would be this.

There are a number of cut motions to various Demands. Hon. Members may hand over at the Table within 15 minutes the numbers of the selected cut motions which they propose to move. I shall ask the Members to move them if the Members in whose names these cut motions stand are present in the House and the motions are otherwise in order.

DEMAND NO. 1—MINISTRY OF COMMERCE AND INDUSTRY

Mr. Deputy-Speaker: Motion moved.

"That a supplementary sum not exceeding Rs. 4,25,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Ministry of Commerce and Industry'."

DEMAND NO. 2—INDUSTRIES

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,16,06,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of

March, 1958, in respect of 'Industries'."

DEMAND NO. 3—SALT

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 4,29,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Salt'."

DEMAND NO. 5—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF COMMERCE AND INDUSTRY

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 13,38,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry'."

DEMAND NO. 8—MINISTRY OF DEFENCE

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,61,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Ministry of Defence'."

DEMAND NO. 9—DEFENCE SERVICES, EFFECTIVE—ARMY

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 7,72,56,000 be granted to the President to defray the charges which will come in course

[Mr. Deputy-Speaker.]

of payment during the year ending the 31st day of March, 1958, in respect of 'Defence Services, Effective—Army'."

**DEMAND No. 11—DEFENCE SERVICES,
EFFECTIVE—AIR FORCE**

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 8,34,89,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Defence Services, Effective—Air Force'."

**DEMAND No. 12—DEFENCE SERVICES—
NON-EFFECTIVE, CHARGES**

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 48,64,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Defence Services—Non-Effective, Charges'."

DEMAND No. 24—EXTERNAL AFFAIRS

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 7,40,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'External Affairs'."

DEMAND No. 26—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF EXTERNAL AFFAIRS

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 71,000 be granted to

the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Miscellaneous Expenditure under the Ministry of External Affairs'."

DEMAND No. 32—STAMPS

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 40,64,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Stamps'."

DEMAND No. 34—CURRENCY

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 16,39,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Currency'."

DEMAND No. 35—MINT

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 76,03,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Mint'."

DEMAND No. 37—SUPERANNUATION ALLOWANCES AND PENSIONS

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 25,00,000 be granted to the President to defray the charges which will come in course

of payment during the year ending the 31st day of March, 1958, in respect of 'Superannuation Allowances and Pensions'."

DEMAND No. 41—PRE-PARTITION PAYMENTS

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 19,42,000, be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Pre-partition Payments'."

DEMAND No. 46—MISCELLANEOUS DEPARTMENTS AND OTHER EXPENDITURE UNDER THE MINISTRY OF FOOD AND AGRICULTURE

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 8,52,17,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Miscellaneous Departments and other Expenditure under the Ministry of Food and Agriculture'."

DEMAND No. 55—CENSUS

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 2,70,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Census'."

DEMAND No. 63—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF HOME AFFAIRS

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,000 be granted to

the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Home Affairs'."

DEMAND No. 67—MINISTRY OF IRRIGATION AND POWER

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 2,48,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Ministry of Irrigation and Power'."

DEMAND No. 79—MINES

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 10,44,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Mines'."

DEMAND No. 81—MISCELLANEOUS DEPARTMENTS AND OTHER EXPENDITURE UNDER THE MINISTRY OF STEEL, MINES AND FUEL

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 12,82,74,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Miscellaneous Departments and other Expenditure under the Ministry of Steel, Mines, and Fuel'."

**DEMAND NO. 88—INDIAN POSTS AND
TELEGRAPHS DEPARTMENT (INCLUDING
WORKING EXPENSES)**

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,20,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Indian Posts and Telegraphs Department (including working expenses)'."

**DEMAND NO. 90—COMMUNICATIONS
(INCLUDING NATIONAL HIGHWAYS)**

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 9,41,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Communications (including National Highways)'."

DEMAND NO. 93—SUPPLIES

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 9,66,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Supplies'."

DEMAND NO. 94—OTHER CIVIL WORKS

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 8,38,70,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Other Civil Works'."

**DEMAND NO. 95—STATIONERY AND
PRINTING**

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 53,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Stationery and Printing'."

**DEMAND NO. 106—DEFENCE CAPITAL
OUTLAY**

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 2,91,94,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Defence Capital Outlay'."

**DEMAND NO. 108.—CAPITAL OUTLAY OF
THE MINISTRY OF EXTERNAL AFFAIRS**

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 16,64,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Capital Outlay of the Ministry of External Affairs'."

**DEMAND NO. 112—COMMUTED VALUE
OF PENSIONS**

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 3,16,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Commutated Value of Pensions'."

**DEMAND NO. 117—PURCHASE OF
FOODGRAINS**

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 38,48,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Purchase of Food-grains'."

**DEMAND No. 123—OTHER CAPITAL
OUTLAY OF THE MINISTRY OF IRRIGATION
AND POWER**

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,06,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Other Capital Outlay of the Ministry of Irrigation and Power'."

**DEMAND No. 125—CAPITAL OUTLAY OF
THE MINISTRY OF REHABILITATION**

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Capital Outlay of the Ministry of Rehabilitation'."

**DEMAND No. 126—CAPITAL OUTLAY OF
THE MINISTRY OF STEEL, MINES AND
FUEL**

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the

charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Capital Outlay of the Ministry of Steel, Mines and Fuel'."

**DEMAND No. 127—CAPITAL OUTLAY ON
INDIAN POSTS AND TELEGRAPHS (NOT
MET FROM REVENUE)**

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Capital Outlay on Indian Posts and Telegraphs (Not met from Revenue)'."

**DEMAND No. 130—CAPITAL OUTLAY ON
ROADS**

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,50,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Capital Outlay on Roads'."

Shri Naushir Bharucha (East-Khandesh): May I know the procedure of discussion? Shall we have a general discussion on these Demands first?

An Hon. Member: How could it be?

Mr. Deputy-Speaker: What general discussion would the hon. Member require? The Demands are there. He can speak on any Demand he likes. He can speak on more than one Demand or on all Demands. All are open for discussion.

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Would it not be better if the Demands are taken up one by one so that specific attention may be devoted to each?

Mr. Deputy-Speaker: If hon. Members desire, we can apportion time. There is Demand No. 2, then No. 48, Nos. 83, 117, 128 and so on.

Shri Naushir Bharucha: May I suggest that it would be extremely difficult if we allotted within the space of four hours a few minutes to each Demand? I would suggest, if the Chair so feels, that we should generally speak on all Demands. That should go on for three hours. At the end of three hours, the Demands will be taken up one by one. I do not think at that stage Members would like to speak at length on the Demands.

Mr. Deputy-Speaker: There would be difficulty in that case that, when after the 'general discussion', as the hon. Member chooses to call it, the Demands come up for voting, some Members may like to speak again. Now all are open for discussion. He might say what he wants to say in respect of any or all Demands and the cut motions. Subsequently, I will certainly put the cut motions as well as the Demands separately.

Shri Panigrahi (Puri): We should take up one Demand after another.

Pandit Thakur Das Bhargava (Hisar): I would suggest that we start with the important Demands on which Members have been pleased to send cut motions. After these are finished, we may take up the others.

Mr. Deputy-Speaker: I had mentioned the Demands on which a number of cut motions have been sent. Therefore, I presume that we will be directing our attention mainly to those Demands during these four hours. If, however, hon. Members want to split up the Demands and allot time for each, we can consider it. If hon. Members what that Demand No. 2 should be taken up separately and given one full hour, we can consider it.

Some Hon. Members: No, no.

Mr. Deputy-Speaker: All right.

Shri Tangamani (Madurai): My cut motions are to Demands Nos. 2, 83 and 117. Demand No. 2 is for the Ministry of Commerce and Industry. My cut motions relating to this Demand are mainly directed towards the attitude of the Commerce and Industry Ministry towards the handloom industry.

The Minister of Commerce (Shri Kanungo): What are numbers of the cut motions?

Shri Tangamani: Nos. 14, 15, 16 and 17. In my cut motion No. 14, I have stated that from 1-12-57, the rebate on handloom cloth has been cut from 9 NP to 6 NP. In the State of Madras, there has been considerable accumulation of stocks worth nearly Rs. 2½ crores as a result of this cut. In the Supplementary Grant also, we find that quite a lot of money has been ear-marked as loans and grants for khadi at the expense of handloom cloth.

The general policy has been to give protection to the handloom industry and with this view, the co-operative handloom scheme has been encouraged. The Madras State is one of the States where according to my information, nearly 200 units have come under co-operatives. Madras and Andhra Pradesh are the two important States where nearly a million workers make their livelihood as a result of this handloom industry. The protection given to the handloom industry was from the cess that was collected from mill cloth. It was used mainly in the form of a rebate on the sale of handloom cloth. Nobody can say that today the handloom has found a market and is in a position to compete with mill cloth. With the restriction on the export of handloom cloth to other countries because of competition abroad, greater protection is necessary for handloom cloth.

In the last session, we raised the question whether the rumours that there was going to be a cut in the

rebate were true or not. The hon. Minister was pleased to say that the cut was going to be effective from the 1st of December 1957 and, in his opinion, it was not going to affect the handloom industry at all. But the Madras State Government as also the handloom weavers' society in Madras have sent protests against this cut. The State Minister of Industries has specifically requested the Central Government to postpone this cut to a further date, namely, the 1st March 1958.

Recently, there was a conference of all those in the co-operatives and they passed a unanimous resolution that the cut must be restored. They observed the 15th throughout the State as Rebate Day. Protests were made, demonstrations were held and resolutions have been passed and sent to Government.

What is it that we find in the Supplementary Grant? As I have already stated, the expenditure on the development of the khadi and handloom industries is met out of the cess allocated under the Khadi and Handloom Industries (Development) Act of 1953. The cess is levied on mill cloth at 3 NP per yard and the proceeds are transferred for the development of the handloom and khadi industries. The current year's budget provided for a contribution of Rs. 23 lakhs to cover the anticipated deficit.

In the revised estimates, what we find is that the grant for khadi is Rs. 293 lakhs as against Rs. 185 lakhs according to the budget estimate of 1957-58, and the loan for khadi is Rs. 270 lakhs as against Rs. 131 lakhs. But we find that so far as handloom is concerned, the grants given in the budget estimate of 1957-58 and the revised estimate are virtually the same, namely Rs. 300 lakhs. There is only a slight increase in the case of loans, from Rs. 278 lakhs to Rs. 294 lakhs. Though there is a demand from the co-operatives that more loans must be granted, more loans are not granted to the hand-

loom industry. At the same time, more loans are granted to khadi industry, and the grants have also been increased to that industry. That is why I have also a cut motion to that effect. Now encouragement is given to khadi at the expense of the handloom industry. I am not opposed to the encouragement of khadi, but I am opposed to the encouragement of khadi at the expense of the handloom industry.

As I may not have another opportunity to speak, I would like to draw attention to my cut motions No. 41 and 42 under Demand No. 117. These are in respect of the demand for a sum not exceeding Rs. 38,48,00,000 in respect of purchase of foodgrains.

Shri Kanungo: Sir, have you decided that you will take all cut motions together; these cut motions refer to another Demand?

Mr. Deputy-Speaker: Yes, I have decided that.

Shri Tangamani: The second point I would like to mention is about the grants under the Food and Agriculture Ministry. My cut motions are numbers 41 and 42, dealing with the Demand No. 117. The cut motions read as follows:

"That the demand for a supplementary grant of a sum not exceeding Rs. 38,48,00,000 in respect of purchase of Foodgrains be reduced by Rs. 100. (Failure to supply adequate rice to States of Kerala and Madras in the South Zone) and (Stopping of supply of imported rice to Madras State.)"

Prior to October, 1957, Madras State was getting 8,000 tons per month from the Centre and at a subsidised rate. It is admitted that the Madras State is a deficit area so far as rice is concerned and the deficit comes right up to 100,000 tons according to the figures supplied by the Government of Madras. So these 100,000 tons were met

[Shri Tangamani]

by the 8,000 tons per month supplied by the Government of India. But, since October, 1957, they have not only stopped these 8,000 tons but, at the instance and at the request of the Government of Madras, they have been giving only a loan of 4,000 tons, because the South Zone is created in which there is a free flow of rice, according to Government, from the surplus areas of, Andhra Pradesh to Kerala and Tamil Nad. But, what is the experience we have?

Yesterday, in reply to one of my questions, the Deputy Minister was pleased to state that in spite of the free flow of rice from the surplus areas of Andhra Pradesh, during the 5 months only 5,000 tons of rice have been transported to Madras State. At the same time, there is no guarantee that the rice which goes into Madras State will not be moved to other States also. So,....

Mr. Deputy-Speaker: I am sorry to bring to the notice of the hon. Members that in spite of my request, other voices have continued incessantly. Perhaps, it has come to be believed that when the Chair usually draws the attention of the Members to this fact, the Members do not find it necessary to attend to it. I will request again that even if it is necessary to talk sometimes, those voices must be subdued and must be in whispers and not so loud as to reach the Chair or to interrupt the proceedings. I will request the hon. Members to take care.

Shri Tangamani: The third point I would like to make out is with regard to Demand No. 83 which is concerned with the Ministry of Communications, under the Head, Posts and Telegraphs. My cut motions are numbers 37 and 38. They deal with the dissatisfaction of the employees over the meagre interim relief granted by the Pay Commission and also the dissatisfaction of extra-departmental staff of the P. & T. over the meagre interim relief of Rs. 2 per mensem.

As the House knows, at the instance of the Central Government employees, led by the Post and Telegraph Department, who gave strike notice to go on strike on the 9th August, 1957—and at the intervention of the Government and of several people in the country the strike was called off—a Pay Commission was appointed. The Pay Commission has come forward with interim relief and that interim relief is Rs. 5 for Central Government employees.

As you are aware, the extra-departmental staff do not come directly under the Posts and Telegraphs. The extra-departmental staff are very low-paid and the interim relief paid to them is only Rs. 2. The dissatisfaction is rampant both in the Posts and Telegraphs and also amongst those who are known as extra-departmental staff.

My submission is that although interim relief is granted, we should not be satisfied with interim relief. There must be a clear directive to the Pay Commission that an early decision must be reached and the final report submitted as soon as possible.

Mr. Deputy-Speaker: Instead of calling another hon. Member, I think we can resume this subject afterwards.

MOTION ON ADDRESS BY THE
 PRESIDENT—*contd.*

Mr. Deputy-Speaker: The Prime Minister will now reply to the debate on the President's Address.

The Prime Minister and Minister of External Affairs and Finance (Shri Jawaharlal Nehru): **Mr. Deputy-Speaker,** Sir, during the last few days' debate on the President's Address, a very large number of topics have been referred to and it is a little difficult for me to touch on all of them. With your permission, Sir, I shall deal with some of the more important matters;